

take these miscellaneous matters in the evening I can ask the Minister to give the definite dates.

Shri N. R. Muniswamy (Vellore): All these years we have been having the same thing.

Mr. Speaker: These things are there. The order has been given by the hon. Minister. The time that has been allocated is already given in the Bulletin. Hon. Members shall have to work it out. Anyhow, I shall ask office to make an attempt to give the approximate dates. I shall have it circulated.

Shri S. M. Banerjee: Always the exact dates are given. I cannot understand why there should be this deviation from the old procedure.

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to move:

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term beginning on the 30th April, 1961, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker

may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term beginning on the 30th April, 1961, subject to the other provisions of the said Resolution."

The motion was adopted

12.13 hrs.

RAILWAY PASSENGERS FARES (REPEAL) BILL—Contd.

Mr. Speaker The House will now proceed with the further consideration of the following motion moved by Shrimati Tarkeshwari Sinha on the 13th March, 1961, namely:

"That the Bill to repeal the Railway Passenger Fares Act, 1957 and to make certain provisions consequential thereto, be taken into consideration."

Regarding the point of order that was raised, I, no doubt, said that I do not agree with the point of order and, therefore, the Bill may be proceeded with. The Finance Commission which is a statutory commission makes certain recommendations and a Bill is passed here allocating so much of revenues to the States. Later on, the Railway Convention Committee, which is not a statutory body is appointed and it makes some recommendations. The recommendations are accepted by the House. There is nothing irregular. But one ought to know how this amount which has been allotted under the Railway Passenger Fares (Repeal) Bill is made up. A general impression is given that there will be a subsidy and so on. When the House passed an Act allocating some revenue to the States, it must know definitely how much is being given to the various States. Hon. Members come here from the various States. The allocation might be right or wrong. But, when once an Act has been passed here after mature consideration, basing its decision on the